

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2016

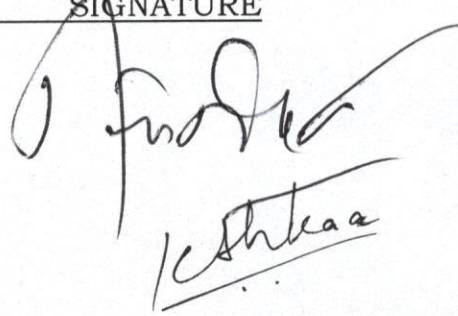
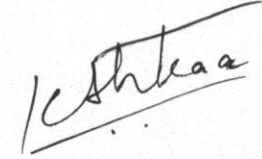
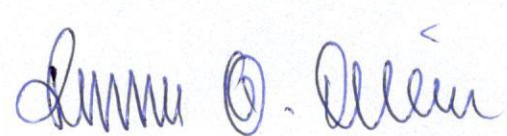
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: Shri. Nachiketa Rajpurohit
V/s.
M/s. Wifonic Technologies Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Nachiketa Rajpurohit	Petitioner in person	
	Kanishk Tyagi	Advocate for Respondents	
	Rukman Naik	Respondent No. 2 in person	

ORDER

TCP 41/397-398/CLB/MB/MAH/2016

1. Mr. Rukman Naik (R.2) one of the Directors is present. The Petitioner is also present in person present. From the side of the Respondent the Learned Counsel also appeared.
2. The terms of settlement between the parties have been discussed in the Court for which prima facie both the sides have agreed.

P.T.O.

3. The Bench has directed to put the terms of Agreement of Settlement in writing and get it signed by both the sides so that the Agreement of Settlement can be made Annexures of the final order.
4. To comply with these terms and complete the formalities the next date is now fixed on 30th January, 2017 duly communicated to both the sides.

Dated: 12.01.2017.

Sd/-
M. K. SHRAWAT.
MEMBER (JUDICIAL).